

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.202 – IA 308 of 2020  
Item No.203 – IA 338 of 2022  
Item No.204 – IA 339 of 2022  
In  
CP(IB) 148 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Devsaria iron & Steel co pvt Ltd  
V/s  
Perfect Boring Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 13/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

Mr. Amitabh, Advocate i/b.ARC Legal, Advocate for the applicant in IA 308 of 2020

Mr. Rajiv Chawla, Proxy Advocate i/b. Mr. Arjun Sheth, Advocate for the RP in IA 308 of 2020, IA 338 of 2020 & IA 339 of 2020

Mr. Mandeep Singh Saluja, Advocate for the Suspended Management.

**ORDER**

IA 308 of 2020

Ld. Counsel for the Resolution Professional seeks some more time to comply with the earlier order dated 26.06.2023. One week time is granted.

At the request of Ld. Counsel for the Resolution Professional, the matter stands adjourned.

List IA 308 of 2020, IA 338 of 2020 and IA 339 of 2020 on 26.10.2023

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**